CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA. No. 2304 of 1997

New Delhi, this 2nd day of March,1998.



HON'BLE MR K. MUTHUKUMAR, MEMBER(A) HON'BLE DR A. VEDAVALLI, MEMBER(J)

V. A. Vasudevaraju, IAS(Retd) (Former Education Secretary, Govt. of Pondicherry) 5, Sixth Cross Street, Brindawan, Pondicherry-605 013. ... Applicant

By Advocate: Ms Nandini Mukherjee, proxy counsel for Mrs Hemantika Wahi

versus

Union of India, through

- Secretary, Ministry of Home Affairs, (Union Territories Section) Government of India, New Delhi-110 001.
- The Commissioner for 2. Departmental Enquiries, Central Vigilance Commission, Jamnagar House, Akbar Road, New Delhi-110 001.

... Respondents

By Advocate: Shri N. S. Mehta.

ORDER (ORAL)

Mr K. Muthukumar, M(A)

After arguing the matter for some time, the learned proxy counsel for the applicant prays that she may be permitted to withdraw this application. Accordingly, this case is dismissed as withdrawn.

(Dr A. Vedavalli) Member(J)

(K. Muthukumar) Member(A)

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